

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FIFTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 18000 OF 2026

Between:

Cheripally Susmitha, D/o.Cheripally Srinivasulu, Aged about 30 years, Occupation. Doctor, Address. H.No.7-2-31/50, S.V. Colony, Beside Anweshi High School, Bairamalguda, VTC.Saroor Nagar, P.O. Vaishali Nagar, Ranga Reddy District, Telangana, India - 500079.

AND

.....PETITIONER

1. The Union of India, Rep. by its Secretary for Ministry of Law and Justice, Address. 4th Floor, Kartavya Bhawan - 2, New Delhi - 110001.
2. The Union of India, Rep. by its Joint Secretary for Ministry of Home Affairs, Address.North Block, Central Secretariat, New Delhi, India - 110001.
3. The Union of India, Rep. by its Secretary for Ministry of Social Justice and Empowerment, Sastri Bhawan, New Delhi -110011.
4. The State of Telangana, Rep. by its Chief Secretary to the Government, Legal Affairs, Legislative Affairs and Justice, Law Department, Dr. B. R. Ambedkar Telangana State Secretariat, Hyderabad - 500022.
5. The State of Telangana, Rep. by its Chief Secretary for General Administration Department, Dr. B. R. Ambedkar Telangana State Secretariat, Hyderabad - 500022.
6. The State of Telangana, Rep. by its Principal Secretary for Revenue Department, Dr. B. R. Ambedkar Telangana State Secretariat, Hyderabad - 500022.
7. The State of Telangana, Rep.by its Secretary, Medical, Health and Family Welfare Department, DR.B.R.Ambedkar Telangana State Secretariat, Hyderabad - 500022.
8. The Directorate of Public Health and Family Welfare, Rep. by it's Director, DM andHS Campus, Koti, Hyderabad, Telangana.

9. The Directorate of Medical Education., Rep. by its Director, Koti, Hyderabad, Telangana.
10. The Telangana Vaidya Vidana Parishad, Rep. by its Commissioner, 2nd Floor, DM and HS Campus, Koti, Hyderabad, Telangana.
11. Medical and Health Services Recruitment Board,, Government of Telangana, Rep. by Member Secretary, Address. Old CH and FW building, DM and HS Campus, Sultan Bazar, Koti, Hyderabad, Telangana - 500095.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring. The provisions contained in Section 97 and its clauses of the Andhra Pradesh Re-organisation Act, 2014 (Act No. 6 of 2014), dated 01.03.2014, and. The provisions relating to the definition of 'Local Area' contained in G.O.Ms.No.124, General Administration (SPF-MC) Department, dated 30.08.2018, issued pursuant to The Telangana Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order. 2018, together with all consequential orders issued there under, including G.O.Ms.No.128. dated 30.06.2021 and G.O.Ms.No.317, dated 06.12.2021. as arbitrary, illegal, unreasonable, unconstitutional and violative of Article 371-D as well as the fundamental rights guaranteed under Articles 14, 16 and 21 of the Constitution of India, insofar as their implementation adversely affects the candidature of the petitioner for public employment in the State of Telangana despite the petitioner having pursued almost the entire course of education, from Class-I up to MBBS/MD, within the Telangana Region except for studying Classes VII and VIII in the Andhra Pradesh Region prior to the bifurcation of the erstwhile State. It is further prayed that this Honourable Court may be pleased to declare the inaction of Respondent No.11 in not considering the petitioner's representation submitted through e-mail dated 20.05.2026, and in refusing to receive the petitioner's physical representation, as arbitrary, illegal, contrary to the principles of natural justice and violative of Articles 14, 16 and 21 of the Constitution of India. It is further prayed that this Honourable Court may be pleased to declare the action of Respondent No.11 in not including the petitioner's name for certificate verification pursuant to the web notification dated 19.05.2026 as arbitrary, illegal, discriminatory and violative of the principles of natural justice. and

consequently direct the respondents to consider the petitioner as a local candidate under the applicable provisions of The Telangana Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 2018, and permit the petitioner to participate in the certificate verification process and all further stages of recruitment. It is further prayed that this Honourable Court may be pleased to take into consideration the ratio laid down by this Honourable Court in W.P. No.21268 of 2023, dated 29.012023, relating to determination of local candidature for admissions into MBBS/MD Courses for the Academic Year 2023-24, while adjudicating the present matter. And consequently.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay on all further Proceedings in respect of Notification No.03/2025, dated.28-06-2025 for the Assistant Professors in Director of Medical Education (General Recruitment) issued by the Respondent No.11. pending disposal of the above writ petition.

Counsel for the Petitioner : SRI PONAMPELLI RAVI

**Counsel for the Respondent Nos.1 to 3 : SRI B.NARASIMHA SHARMA,
LEARNED ADDITIONAL SOLICITOR GENERAL OF INDIA, REPRESENTING
SRI N.BHUVANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent Nos.4 & 5 : Ms. S.SHALINI, LEARNED GP FOR
SERVICES-II**

**Counsel for the Respondent Nos.6 to 9 & 11 : SRI G.PRASANTH, AGP FOR
SERVICES-I**

**Counsel for the Respondent No.10 : SRI M.P.K.ADITYA, SC FOR TELANGANA
VAIDYA VIDANA PARISHAD**

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.18000 OF 2026

DATED: 15.06.2026

Between:

Cheripally Susmitha D/o. Cheripally Srinivasulu

... Petitioner

AND

The Union of India,
Rep. by its Secretary for Ministry of Law and Justice,
Address: 4th Floor, Kartavya Bhawan – 2,
New Delhi – 110 001 & 10 others

... Respondents

ORDER:

Heard Mr. Ponampelli Ravi, learned counsel appearing for the petitioner, Mr. B.Narasimha Sharma, learned Additional Solicitor General of India, representing Mr. N.Bhujanga Rao, learned Deputy Solicitor General of India, appearing for respondent Nos.1 to 3, Ms. M.Shalini, learned Government Pleader for Services-II appearing for respondent Nos.4 and 5, Mr. G.Prasanth, learned Assistant Government Pleader for Services-I appearing for respondent Nos.6 to 9 and 11 and Mr. M.P.K.Aditya, learned Standing Counsel for Telangana Vaidya Vidana Parishad, appearing for respondent No.10.

2. The writ petition has been preferred with the following prayer:

“It is therefore prayed that this Hon’ble Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring: The provisions contained in Section 97 and its clauses of the Andhra Pradesh Re-organisation Act, 2014 (Act No. 6 of 2014), dated 01.03.2014, and: The provisions relating to the definition of “Local Area” contained in G.O.Ms.No.124, General Administration (SPF-MC) Department, dated 30.08.2018, issued pursuant to The Telangana Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 2018, together with all consequential orders issued there under, including G.O.Ms.No.128, dated 30.06.2021 and G.O.Ms.No. 317, dated 06.12.2021; as arbitrary, illegal, unreasonable, unconstitutional and violative of Article 371-D as well as the fundamental rights guaranteed under Articles 14, 16 and 21 of the Constitution of India, insofar as their implementation adversely affects the candidature of the petitioner for public employment in the State of Telangana despite the petitioner having pursued almost the entire course of education, from Class-1 up to MBBS/MD, within the Telangana Region except for studying Classes VII and VIII in the Andhra Pradesh Region prior to the bifurcation of the erstwhile State. It is further prayed that this Hon’ble Court may be pleased to declare the inaction of Respondent No.11 in not considering the petitioner’s representation submitted through e-mail dated 20.05.2026, and in refusing to receive the petitioner’s physical representation, as arbitrary, illegal, contrary to the principles of natural justice and violative of Articles 14, 16 and 21 of the Constitution of India. It is further prayed that this Hon’ble Court may be pleased to declare the action of Respondent No.11 in not including the petitioner’s name for certificate verification pursuant to the web notification dated 19.05.2026 as arbitrary, illegal, discriminatory and violative of the principles of natural justice, and consequently direct the respondents to consider the petitioner as a local candidate under the applicable provisions of The Telangana Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 2018, and permit the petitioner to participate in the certificate verification process and all further stages of recruitment. It is further prayed that this Hon’ble Court

may be pleased to take into consideration the ratio laid down by this Hon'ble Court in W.P. No.21268 of 2023, dated 29.08.2023, relating to determination of local candidature for admissions into MBBS/MD Courses for the Academic Year 2023-24, while adjudicating the present matter and consequently, pass such other order or orders as this Hon'ble Court may deem fit and proper in the interests of justice and equity and in the circumstances of the case."

3. Learned counsel for the petitioner submits that petitioner born on 24.07.1995 pursued her education from 1st to 6th Classes in Telangana Region but owing to family circumstances, she studied 7th and 8th Classes (academic years 2006-2007 and 2007-2008) in the present Andhra Pradesh Region. Thereafter she returned to Telangana Region and completed the rest of her education including her MBBS Course in the same Region. She passed her MBBS Course from Osmania Medical College, Hyderabad in 2017, got her registered with the Telangana State Medical Council and also completed her Doctor of Medicine (M.D.) in General Medicine in May, 2022. She filed an online application for recruitment to the post of Assistant Professor under the Directorate of Medical Education pursuant to the notice issued by respondent No.11 on 28.06.2025 with necessary residential certificate, caste and date of birth certificate, etc. Her candidature was reflected at Serial No.37 with local status shown as "Non-Local". Therefore, petitioner has preferred the writ petition alleging wrongful denial of local candidate status to her merely on account of studying 7th and 8th Classes in the Andhra Pradesh Region prior to

the bifurcation of the erstwhile State. Her representations through email and physical representations have also not been acted upon.

4. Mr. G.Prasanth, learned Assistant Government Pleader for Services-I appearing for respondent Nos.6 to 9 and 11, based on instructions from the Member Secretary, Medical and Health Services Recruitment Board dated 12.06.2026, *inter alia* submitted that as per G.O.Ms.No.124 General Administration (SPF-MC) Department dated 30.08.2018 defining the criteria for treating a candidate as local candidate for direct recruitment to the post in relation to a local area, petitioner was not been able to satisfy either of the criteria prescribed under Para 7 thereof since she has studied 7th and 8th Classes outside Telangana. Apart from that, it has been categorically stated at Para 12 thereof that petitioner, even if considered as a Local candidate of Multi Zone-II, could not compete either in the BC-B category which had no vacancies or in the Open Category (OC) where she is ranked 37 whereas the cut-off rank for selection to the post of Assistant Professor (General Medicine) in Multi Zone-II is 9. Para 12 of the instructions reads as under:

“12. It is further submitted that, even assuming, without admitting, that the petitioner was to be considered as a Local candidate of Multi Zone-II, she would still not fall within the zone of selection. The petitioner belongs to the BC-B category. There are no vacancies earmarked for the BC-B category in Multi Zone-II. Consequently, she would have to compete under the Open Category (OC). The cut-off rank for selection under the OC category for the post of Assistant Professor (General Medicine) in Multi

Zone-II is 9, whereas the petitioner's rank is 37. Accordingly, she would not be selected even if treated as a Local candidate."

5. Learned Assistant Government Pleader for Services-I submits that therefore, the legal issue raised in the writ petition need not be gone into as, on facts, the petitioner could not come into the zone of selection in the Open Category even if treated as a local without admitting.

6. Having regard to the facts and circumstances noted above and the submissions of the parties, since it appears that, on facts, petitioner even if treated as a local candidate could not be able to compete in the OC category having ranked at Serial No.37 compared to the cut-off rank for Multi Zone-II at 9 and there being no vacancy in the BC-B category for that zone to which the petitioner belongs, the legal issue raised in the present writ petition being academic need not be gone into in the facts and circumstances of the case.

7. Therefore, the Writ Petition is dismissed. Respondents should dispose of the pending representation of the petitioner. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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**SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR**

SECTION OFFICER

To

1. Two CC's to G.P FOR SERVICES-I, High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to G.P FOR SERVICES-II, High Court for the State of Telangana at Hyderabad. (OUT)
3. One CC to SRI PONAMPELLI RAVI, Advocate [OPUC]
4. One CC to SRI N.BHUVANGA RAO, Deputy Solicitor General of India, Advocate [OPUC]
5. One CC to SRI M.P.K.ADITYA, SC FOR TELANGANA VAIDYA VIDANA PARISHAD, Advocate (OPUC)
6. Two CD Copies

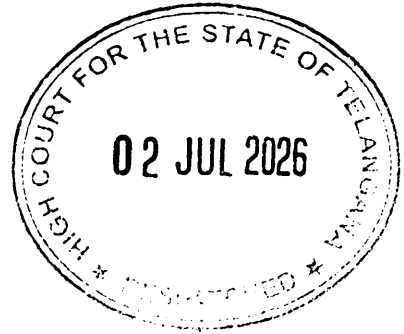
SA

HIGH COURT

DATED: 15/06/2026

ORDER

WP.No.18000 of 2026



DISMISSING THE W.P

WITHOUT COSTS.

(10)

kp
25/6/26